



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

O.A.N0.060/00949/2020

Decided on: 08.1.2021

HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Jatinder Kumar

aged about 21 years

S/o Sh. Satpal, Daftry

R/o Village Khusropur Post office Kukar Pind

District Jalandhar Punjab (Group-C)-Pin: 144024.

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Applicant

(BY ADVOCATE: MR. NAVJOT SINGH)

VERSUS

1. Union of India through Secretary, Ministry of Defence, 101-A, South Block, New Delhi-110011.
2. Director, Department of Military Engineer Service, Jalandhar Zone, Jalandhar Cantt, Jalandhar, Punjab-144022.
3. Chief Engineer Department of Military Engineer Service, Jalandhar zone, Jalandhar Cantt, Jalandhar, Punjab-144022.

Respondents

(BY ADVOCATE: MR. SANJAY GOYAL)



O R D E R (ORAL)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

1. Heard the learned counsel for the applicant.
2. Issue notice.
3. Mr. Sanjay Goyal, Sr. Central Govt. Standing Counsel for Union of India, accepts notice.
4. Learned counsel for the applicant states that Satpal, father of the applicant working as Daftri in the office of HQ CE Jalandhar Zone, Jalandhar expired on 8.10.2014 leaving behind widow, four daughters and one son (applicant). The applicant, whose date of birth is 1.5.1999, submitted a representation dated 16.9.2015 (Annexure A-1) for appointment on compassionate grounds as the family had fallen into financial crises. However, despite applicant having attained majority in 2017, his case has not been considered by the respondents till date.
5. The learned counsel pleads that at this stage, his limited request is that respondents be directed to decide the representation dated 16.9.2015 (Annexure A-1) in a time bound manner.
6. Learned counsel for the respondents does not object to the limited prayer made by learned counsel for the applicant.
7. In view of the above, it is directed that the Chief Engineer, Jalandhar Zone, Jalandhar Cantt, may consider and take a decision on the representation dated 16.9.2015 (Annexure A-1) by passing a reasoned and speaking order within a period of three months from the date of receipt of



certified copy of this order. Order so passed be duly communicated to the applicant.

8. M.A.No.060/1398/20 for condonation of delay is dismissed as not pressed at this stage.

9. Needless to mention that disposal of the O.A. in the above manner may not be construed as an expression of any opinion on the merits of the case.

10. No order as to costs.

**(AJANTA DAYALAN)
MEMBER (A)**

Place: Chandigarh
Dated: 08.01.2021

HC*